IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-297/ND/2017

In the matter of:

Gold String Interiors (P) Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Gursat Singh, Advocate

For the Respondent/Corporate Debtor: :

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

Ms. Lakshmi Gurung, Standing Counsel for Income tax Department with Mr. Omkar Singh

ORDER

Learned Counsel for the petitioner is present. Ld. Company prosecutor as well as Ld. representative for the ROC/RD and Ld. Standing Counsel for the Income tax Department are also present. It is represented by the Ld. Standing Counsel for IT Department that report has already been filed and a copy has been made available to him. It is represented by the Ld. Counsel for the petitioner that a copy of the observations of IT Department has been duly received. In relation to the observations of ROC, it is represented by the Ld. Company Prosecutor that the same has been filed but it is not available on record of this Tribunal.

Let the Bench Officer ascertain the filing of the same and put up or update the record of this Tribunal. For this purpose, 4 days time is granted.

List on 12.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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